

ITEM NO.57

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).
4266-4268/2014

(Arising out of impugned final judgment and order dated 20/12/2013
in CRA No. 1716/2006, CRA No. 1660/2006 and CRA No. 1653/2006
passed by the High Court Of Judicature at Allahabad)

RAM PRASAD

Petitioner(s)

VERSUS

STATE OF U.P & ANR ETC.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and permission to
file additional documents)

Date : 05/10/2015 These petitions were called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE
HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s) Mr. Pawanshree Agrawal, AOR

Mr. Imtiaz Ahmed, Adv.
Mrs. Naghma Imtiaz, Adv.
For M/s. Equity Lex Associates

For Respondent(s) Mr. Vibhu Tiwari, Adv.
Mr. Ravi Prakash Mehrotra, AOR

UPON hearing the counsel the Court made the following
O R D E R

On the prayer made by learned counsel for the petitioner, list
these matters on Monday, the 12th October, 2015.

(R.NATARAJAN)
Court Master

(SNEH LATA SHARMA)
Court Master